

HIGH COURT OF JAMMU & KASHMIR and Ladakh, JAMMU

Office of Registrar Judicial, Jammu

Sub: Submission of valid documentary proof for seeking Income Tax Exemptions for FY: 2021-22- reg.

CIRCULAR

No.: 169 RJ/22

Dated:19.02.2022

It has come into the notice of this office, majority of officers/officials of this wing who have taxable income for the financial year 2021-22, have still not submitted their respective documentary proof towards their income tax savings, if any, so as to enable Accounts wing to finalise and deduct their respective balance income tax from their salary for the month of February, 2022 accordingly.

The above in view, it is hereby enjoined upon all officers/officials whose income fall under the purview of income Tax, as per the Income-tax Act, 1961 to submit their their respective documentary proof towards their income tax savings, if any, by or before 22.02.2022 postively, failing which it will be assumed that they have nothing to show towards their income tax savings and income tax, as admissible, shall be deducted from their respective salary accordingly.

(S.R Gandhi)

Registrar Judicial

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1. All concened officers/officials, High Court Wing, Jammu.
2. I/C NIC to upload this circular on the official website of High Court of J&K.
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